Education Secretariat

No. ED 54 VIVIDA 2005, Bangalore, dated 2nd December, 2006 NOTIFICATION

In exercise of the powers conferred by Section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) and in supersession of the Notification No.II ED 54 VIVIDA 2005, dated 22nd November, 2005 published in the Karnataka Gazette Extra-ordinary Part-IV-A No. 2048 dated: 23.11.2005, the Government of Karnataka hereby delegates all the powers exercisable by it under Sections 130 and 131 of the said Act read with rule 3 of the Karnataka Educational Institutions (Appeal, Revision and Review) Rules, 1998 in respect of the matters specified in column (2) of the Table 1 and 2 below to the officers specified in the corresponding entries in column (3) there of:-

l. Delegation of powers exercisable by Government under section 130 ibid.

TABLE-1

SI. No.	Category of Educational Institutions)			Officers to whom the powers are delegated
(1)		(2)		(3)
1.	Pre-University	Colleges,	(Junior	Joint Secretary to Government-I (Primary
	Colleges)			and Secondary Education), Education
				Department.

II. Delegation of powers exercisable by Government under section 131 ibid.

TABLE-2

SI. No.	Category of Educational Institutions)	Officers to whom the powers are delegated
(1)	(2)	(3)
1.	Pre Primary, Primary and Secondary	Additional Secretary to Government-2,
	Schools.	(Primary and Secondary Education),

CL No	Cotogony of Educational	Officers to whom the newers are
SI. No.	Category of Educational	Officers to whom the powers are
	Institutions)	delegated
		Education Department.
2.	Pre-University Colleges, Junior	Secretary to Government (Primary and
	Colleges and Institutions running	Secondary Education), Education
	Vocational courses.	Department.
3.	Urdu and other Minority language	Additional Secretary to Government-2,
	schools, including Hindi Vidyalayas,	(Primary and Secondary Education),
	Arabic Marasas and Sanskrit	Education Department.
	Pathashalas, in the state, which come	
	under the purview of the Director,	
	Urdu and other Minority language	
	, ,	
	schools. Department of Public	
	Instruction, Bangalore.	
4.	Teacher Training Institutions offering	Secretary to Government (Primary and
	D.Ed, and D.P.Ed courses, Colleges	Secondary Education), Education
	of Education and Colleges of Physical	Department.
	Education.	•
5.	Arabic Colleges and Sanskrit	Additional Secretary to Government –2,
	Colleges.	(Primary and Secondary Education),
	-	Education Department.

- 2. The Secretary to Government (Primary and Secondary Education), Education Department, shall be the competent Authority to exercise the powers vested in Government under section 133 ibid.
- 3. All the proceedings pending in respect of pre primary, primary and secondary schools, Urdu and other Minority language schools, including Hindi Vidyalayas, Arabic Madrasas and Sanskrit Pathashalas, in the State, which come under the purview of the Director, Urdu and other Minority language schools, Department of Public Instruction, Arabic colleges and Sanskrit Colleges, specified in Column (2) of Table 2 above, on the date of this notification, before the Secretary to Government (Primary and Secondary Education), Education Department shall stand transferred to the Additional Secretary to Government –2 (Primary and Secondary Education), Education Department, who shall dispose of them as if they were filed before him.

By Order and in the name of the Governor of Karnataka,

B.S.JAPALI

Under Secretary to Government, Education Department (General)